

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH , KOLKATA

C.P.No.459/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th September 2017, 10.30 A.M

Name of the Company Under Section		Dr. Narendra Sethia & Anr -Vs- Aspective Commodeal Pvt.Ltd. & Ors. 241/242		
(1)	MR. ABHA	HJIT MITKA, ITA	tu co District	or Graffen
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U A	tuvuta tanga	Adv.		

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 & 2 are present.

Heard. Admit.

Respondents may file reply within 3 weeks with a copy in advance to the petitioner. Thereafter rejoinder, if any, may be filed within 3 weeks with a copy in advance to the opposite parties.

Meanwhile both the parties shall maintain status quo in respect of shareholdings, composition of Board and assets of the Company.

It appears that both the parties belong to the same family. Therefore, Advocates of both the parties are directed, if possible, to settle the matter amicably.

List the matter on 09/11/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh)

Member (J)